

ITEM NO.41

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.No. 7

in

Civil Appeal No(s). 11192/2014

M/S KROWN AGRO FOODS P.LTD.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for modification of court's order and office report)

Date : 09/01/2015 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Appellant(s) Mr. H. P. Raval, Sr. Adv.
Ms. Binu Tamta, Adv.
Mr. Dhruv Tamta, Adv.
Mr. Nipun Saxena, Adv.
Mr. Hemant M., Adv.

For Respondent(s) Mr. S. R. Singh, Sr. Adv.
Mr. Sudeep Kumar, Adv.
For Mr. Ravi Prakash Mehrotra, Adv.

Ms. Pyoli, Adv.
Mr. Somesh Chandra Jha, Adv.
For Mr. Amit Kumar, Adv.

Mr. Ekansh Agarwal, Adv.
Mr. Sanjeev Agarwal, Adv.

UPON hearing counsel the Court made the following
O R D E R

Upon hearing the learned senior counsel appearing for the appellant, we modify our Order dated 09.12.2014. The order dated 09.12.2014 shall now be read as under :-

"SLP (C) 37457 of 2013

De-tagged.

The Special Leave Petition be notified for hearing on 09.03.2015.

Ad-interim relief, granted on 17.02.2014, shall continue till 31.03.2015.

SLP (C) 32110 of 2014 & SLP (C) 32109 of 2014

Leave granted."

It is clarified that the order granting leave in SLP(C) 37457 of 2013 dated 09.12.2014 is recalled and Civil Appeal No. 11192 of 2014 shall be again converted into SLP to its original number.

In view of the above, I.A.No. 7 for modification of order dated 09.12.2014 is allowed.

(Jayant Kumar Arora)
Sr. P.A.

(Pardeep Kumar)
AR-cum-PS